(c) the Governor was in charge of the proceedings until the address was completed, since, when addressing the State Legislature under Article 176, he functions as an organ of the State Legislature. There is no sitting of the Legislative Assembly until after the address of the Governor is over and the regular business of the House is taken up. It was, therefore, open to the Governor to conduct the proceedings in an appropriate manner, consistent with the dignity and status of the House, and to take such steps as were necessary for the maintenance of order and decorum.

कृषि के प्रयोजनों के लिये भूमि

737. श्री राम सहाय : क्या गृह-कार्य मंत्री 11 मार्च 1966 को राज्य सभा में तारांकित प्रश्न संख्या 478 के दिये गये उत्तर *को देखेंगे और यह बताने की कृपा करेंगे कि :*

(क) कृषि के प्रयोजनों के हेतु दिल्ली की शहरी सीमाओं में दिल्ली प्रशासन द्वारा उपलब्ध की गई भूमि में से बाकी बची हुई 4,246 एक भूमिको देने के बारे में क्या स्थिति है; और

(ख) क्या यह भूमि बिना काश्त पड़ी है; यदि हां, तो इसे काश्तकारी के लिये देने में *क्या कठिनाइयां हैं ?*

†[LAND FOR AGRICULTURAL PURPOSES

737. SHRI RAM SAHAI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 478 in the Rajya Sabha on the 11th March, 1966, and state:

(a) the position with regard to the giving of the remaining 4246 acres of land out of the land made available by the Delhi Administration in the urbanisable limits of Delhi for agricultural purposes; and

(b) whether this land is lying uncultivated; if so, what are the difficulties in handing it over for cultivation?]

गृह-कार्य मंत्रालय में उपमंत्री (श्री वी० सी० शुक्ल) : (क) और (ख) 4,246 एकड़ में से 265 एकड़ क्षेत्रफल भूमि या तो कृषि के अयोग्य थी या अधिग्रहण से पूर्व जिनके कब्जे में थी उन्होंने इस पर काश्त नहीं की थी। शेष 3,981 एकड़ भूमि पर वर्षा के अभाव की वजह से या सिंचाई के अन्य साधनों के अभाव में काश्त नहीं की गई।

†[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI *V. C. SHUKLA*): (a) and (b) Out of 4,246 acres, an area of 265 acres was either unfit for cultivation or not accepted for cultivation by those in possession before acquisition. The remaining area of 3,981 acres was not brought under cultivation due to failure of rains and for lack of other means of irrigation.]

धार्मिक और नैतिक शिक्षा

738. श्री राम सहाय : क्या शिक्षा मंत्री धार्मिक शिक्षा के सम्बन्ध में 11 मार्च, 1966 को राज्य सभा में अतारांकित प्रश्न संख्या 391 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने धार्मिक और नैतिक शिक्षा संबंधी समिति के प्रतिवेदन के बारे में अब कोई निर्णय ले लिया है; और

(ख) यदि नहीं, तो सरकार देश की शैक्षणिक संस्थाओं में धार्मिक और नैतिक शिक्षा शुरू करने के बारे में क्या कार्यवाही करने का विचार रखती है ?

†[RELIGIOUS AND MORAL EDUCATION

738. SHRI RAM SAHAI: Will the Minister of EDUCATION be pleased to refer to the answer given to Unstarred Question No. 391 in the Rajya Sabha on the *11th March, 1966 regarding religious education* and state:

(a) whether Government have taken any decision so far on the report of the Committee on Religious and Moral Education; and

(b) if not, what steps do Government propose to take with regard to the introduction of Religious and Moral Education in the educational institutions in the country?]

†[ ] English translation.